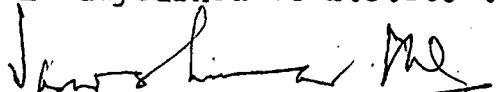
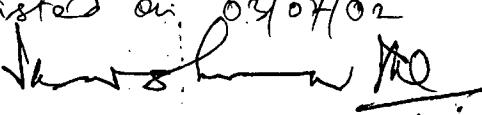


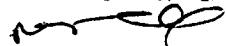
RA-15/02

1/5.3.2002 For want of time, hearing on RA
is adjourned to 1.5.2002.

 
SKS (Sarweshwar Jha) /M(A) (B.N.Singh Neelam) /VC

2/01.05.02 Let it be listed on 03/07/02
for hearing. 
skj (S. Jha) /M(A)

3/03.07.2002 For want of time, be listed on 28.08.2002
for hearing.

 skj (L.R.K.Prasad) /M(A)

 (B.N.Singh Neelam) /VC

4/28.8.2002 For want of time, be listed on 17.10.2002
for hearing.

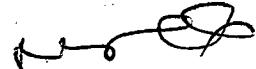
skj

 (S. Jha) /M(A)  (B.N.Singh Neelam) /VC

5
17.10.02

CM

None appears for the applicant. Shri B.N.
Yadav is present for the State of Bihar. Be listed
on 4.12.2002 for hearing.

 (L.R.K.Prasad)

M(A)

 (B.N.Singh Neelam)

V.C.

6/4.12.2002

Be listed for hearing on 2.2.2003.

M.S.

(L.R.K. Prasad)/M(A)

(B.N. Singh Neelam)/VC

Or. on my br
listed on
Court on
22.7.04, as
the defd's
as perinted
out have
not been
received
till to date

Or
21/7/04

SP(71)
21-7-04

L.R.K. Prasad
Be listed for

Be listed for

7/22.7.04

cm

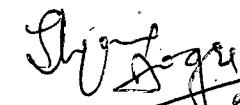
Shri D.Choudhary..vice counsel for Shri L.Narayan for
the applicant.

O R D E R

since the copy of the order under review has not been annexed with the R.A. in spite of various adjournments and directions to remove the said defect, therefore, the R.A. stands dismissed for non-prosecution, otherwise also the applicant has sought correction of typographical mistake with regard to some date which would not affect the merit of the order in his case. N

2. In view of this, the R.A. stands disposed of, accordingly, with no order as to costs.


(Mantreshwar Jha)
Member (A)


(Shyama Dogra) 22/7/04
Member (J)